

**CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE**

ORIGINAL APPLICATION NO.170/00119/2017

DATED THIS THE 21st DAY OF OCTOBER, 2019

HON'BLE DR.K.B.SURESH, JUDICIAL MEMBER

HON'BLE SHRI C.V.SANKAR, ADMINISTRATIVE MEMBER

A.S.Vijaya
Aged about 56 years
Draughtsman Gr.I
Civil Construction Wing (E)
All India Radio
Bangalore-560 001.Applicant

(By Advocate Sri.N.Obalappa)

Vs.

1. The Union of India
Represented by its Secretary
Ministry of Information and Broadcasting
'A' Wing, Shastry Bhavan
New Delhi-110 001.

2. The Director
Department of Personnel & Training
Min. of Personnel, PG & Pensions
New Delhi-110001.

3. The Chief Executive Officer
Prasar Bharathi
Prasar Bharathi Secretariat
"C" Wing, Doordarshan Bhawan
Copernicus Marg
New Delhi-110001.

4. The Director General
All India Radio
Akashavani Bhavan
Parliamentary Street
New Delhi-110001.

5. The Chief Engineer
Civil Construction Wing of All India Radio
6th Floor, Soochana Bhawan
New Delhi-110 003.

6. The Superintending Surveyor of works 1
 Civil Construction Wing of All India Radio
 6th Floor, Soochana Bhawan
 New Delhi-110 003.

7. The Superintending Engineer (E)
 Civil Construction Wing of All India Radio
 Seminari Hills, Nagpur-440006.

8. The Executive Engineer(E)
 Civil Construction Wing of All India Radio
 Rajbhavan Road
 Bangalore-560001.

....Respondents

(By Advocate Smt.P.K.Praneshwari)

ORDER

(PER HON'BLE SHRI C.V.SANKAR, MEMBER (ADMN))

The case of the applicant in a nutshell is that she joined at Civil Construction Wing(CCW) of All India Radio(AIR) as Draughtsman Gr.III w.e.f. 26.4.1984. She got promotion to Draughtsman Gr.II w.e.f. 3.5.1989 and got another promotion to Draughtsman Gr.I w.e.f. 15.3.1999 in the pay scale of Rs.5000-8000 vide 8th respondent pay fixation statement dtd.22.4.1999(Annexure-A2). The 2nd respondent vide order dtd.19.12.2011(Annexure-A8) granted 2nd MACP to the applicant with Grade Pay of Rs.4600 w.e.f. 1.9.2009 and 3rd MACP with Grade Pay of Rs.4800/- w.e.f. 3.5.2009. The applicant continues to draw the higher pay and allowances since 2011 for more than 5 years now. Subsequently in accordance with DoP&T clarification vide ID dtd.10.9.2013 and further clarification received from DDG(P), AIR New Delhi vide letter dtd.14.1.2016, the 6th respondent vide order dtd.27.4.2016(Annexure-A9) revised the date of 3rd MACP in respect of the applicant w.e.f.26.4.2014 instead of 3.5.2009. Aggrieved by the same, applicant submitted a representation dtd.13.6.2016 to the 6th respondent requesting not to recover the excess amount relying upon the order dtd.18.12.2014 passed by the Hon'ble Apex Court in the case of Rafiq Masih(Annexure-A10) as, according to the

applicant, she also belongs to erstwhile Class-III employee, non-Gazetted officer. The applicant made one more representation dtd.23.6.2016(Annexure-A11) to the 6th respondent requesting to consider the 2nd ACP from 26.4.2008 after completion of 24 years of service instead of 2nd MACP from 1.9.2008 on the ground that the 6th CPC has merged the pay scale of Rs.5000-8000 & 5500-9000 and upgraded to the pay scale of Rs.6500-10500. The 8th respondent vide revised order dtd.18.7.2016(Annexure-A12) refixed the pay of the applicant with Grade Pay of Rs.4200 w.e.f. 1.1.2006, with Grade Pay of Rs.4600 w.e.f. 1.9.2008 and Grade Pay of Rs.4800 from 26.4.2014. The 7th respondent vide letter dtd.11/12.8.2016(Annexure-A13) has forwarded the representation of the applicant to the 6th respondent stating that the applicant has already got two promotions of Draughtsman Gr-II and Gr-I and hence not entitled for 2nd ACP. Then the 6th respondent vide letter dtd.26.8.2016(Annexure-A14) declined to consider the 2nd ACP to the applicant from 26.4.2008. Vide letter dtd.19.1.2017(Annexure-A15), 6th respondent has instructed the 7th respondent to effect recoveries on account of excess payment thereby the 8th respondent initiated action vide memorandum dtd.9.2.2017(Annexure-A16) towards the recovery of excess payment of Rs.1,04,731 from the salary of the applicant from March 2017. The applicant submits that in OA.No.513/2017 filed by similarly placed persons, the CAT, Principal Bench has stayed the recovery of excess payment vide order dtd.14.2.2017(Annexure-A17). The applicant submitted one more representation dtd.17.2.2017(Annexure-A18) requesting not to recover the excess payment already paid stating that she belongs to erstwhile Class III staff, Non-gazetted Group-C and drawing the same pay for more than 5 years and she is in no way responsible for the excess drawal of pay and allowances. But the 8th respondent

vide speaking order dtd.22.2.2017(Annexure-A19) conveyed that the excess amount will be recovered from the salary commencing from March 2017. Aggrieved by the same, the applicant has filed the present OA seeking the following relief:

- a. *Call for records leading to the issue of orders at Annexure-A8 & Annexure-A9, for issue of erroneous orders which results recovery and issue of revised recruitment rules for Draughtsman since 1996 & also the records for not granting the 1st & 2nd ACP to the applicant in view of the pay commission recommendations & Govt. orders on merger of posts upgradation/restructuring of pay scales etc. w.e.f. 1.1.2006.*
- b. *Quash the 6th respondent's order at Annexure-A15 dtd.19.1.2017 & 8th respondent's orders at Annexure-A16 dtd.9.2.2017 & Annexure-A19 dtd.22.2.2017, as the action of the respondents is contrary to the orders of the Hon'ble Apex Court orders dtd.18.12.2014.*
- c. *Pass any other order or direction that this Hon'ble Tribunal may deem fit and necessary in the facts and circumstances of the present case and in the interest of justice and equity, including the order as to the costs.*

2. The applicant submits that as per the DoPT OM dtd.9.8.1999 and subsequent clarification dtd.10.2.2000(Annexure-A3), it is clarified that an employee who got promoted from lower pay scale to higher pay scale as a result of promotion before merger of pay scales shall be entitled for upgradation under ACPs ignoring the said promotion as otherwise he would be placed in a disadvantageous position vis-à-vis the fresh entrant in the merged grade. The 1st respondent vide OM dtd.24.4.2000(Annexure-A4), upgraded the pay scales of Draughtsman Gr.II from Rs.4500-7000 to Rs.5000-8000 and Draughtsman Gr.I from Rs.5000-8000/- to Rs.5500-9000 w.e.f. 1.1.1996. As per the 8th respondent pay fixation statement dtd.7.9.2000(Annexure-A5), the pay of the applicant has been fixed in the post of Draughtsman Gr.I in the revised pay scale of Rs.5500-9000. As per DoPT OM dtd.19.5.2009(Annexure-A6), the applicant was granted 2nd MACP w.e.f. 1.9.2008. The applicant further submits that as per the Min. of Finance OM dtd.13.11.2009(Annexure-A7), the 6th CPC has recommended

merger of pre-revised pay scales of Rs.5000-8000, 5500-9000 & 6500-10500 and replaced them by the revised pay structure of GP of Rs.4200 in PB-2. The Govt. has granted the higher GP of Rs.4600 for the scale pay of Rs.6500-10500 w.e.f. 1.1.2006 whereas the applicant whose pay scales were merged and upgraded to Rs.6500-10500, was granted GP of Rs.4200 which will be the entry grade pay of the Direct Recruit Draughtsman and thereby the applicant is placed in a disadvantageous position as per the clarifications of DoP&T OM dtd.10.2.2000. Therefore, the applicant is entitled for 1st ACP w.e.f. 1.1.2006 with GP Rs.4600 and 2nd ACP with GP Rs.4800 w.e.f. 26.4.2008.

3. Per contra, the respondents in their reply statement have submitted that the applicant has already earned two promotions viz., 1st promotion from Draughtsman Gr.III to Gr.II on 3.5.1989 and 2nd promotion from Draughtsman Gr.II to Gr.I on 15.3.1999 before implementation of ACP scheme of 1999. In case two prior promotions on regular basis have already been received by an employee, no benefit under the ACP Scheme shall accrue to him as per DoP&T OM dtd.9.8.1999(Annexure-R1). In the 6th CPC, the scheme of ACP has been replaced as MACP Scheme 2009 to grant three financial upgradations under the MACPs at intervals of 10, 20 & 30 years of continuous regular service. After implementation of 6th CPC, the scale of Draughtsman Gr.I and Gr.II has been merged with GP of Rs.4200 and due to which, one promotion for the purpose of financial upgradation is ignored as per DoP&T OM dtd.19.5.2009(Annexure-R2). Accordingly, the applicant was granted 2nd MACP on 1.9.2008 and 3rd MACP on 26.4.2014 after completion of 30 years of regular service. The upgradations granted under MACP scheme are in order.

4. The respondents submit that the applicant was granted 3rd MACP in the pay scale of PB-II with GP Rs.4800 w.e.f.3.5.2009 considering after 20 years of service from the date of getting 1st promotion on 3.5.1989 where rule was wrongly interpreted as per the orders issued by DoP&T and subsequently concurred by DG:AIr letter dtd.4.10.2011(Annexure-R3) and hence 3rd MACP order was modified vide office order dtd.27.4.2016(Annexure-R4). A communication from DG:AIr letter dtd.14.1.2016(Annexure-R9) forwarded by DG:AIr CCW letter dtd.20.1.2016(Annexure-R5) clearly mentioned that audit has raised objection on undue/irregular 3rd MACP granted to the employees who have neither completed 10 years residency in the same grade pay nor completed 30 years of qualifying service in contravention of DoP&T order on MACP and directed all stations and offices for sending compliance report on the observation of audit party specifically mentioning the number of cases where undue MACP has been granted, recovery made so far and reason for non-recovery if any. Therefore, the respondents were bound to implement the orders of Prasar Bharati and accordingly revised the MACP orders issued from 25.6.2010 onwards regarding grant of 3rd MACP vide office order dtd.27.4.2016 and the date of 3rd MACP of the applicant is accordingly revised as 26.4.2014 instead of 3.5.2009 considering 30 years of service. Since the applicant is not covered under the situation mentioned in DoP&T OM dtd.2.3.2016(Annexure-R7) being Gr.B(Non-Gazetted) employee, the date of grant of 3rd MACP has been revised based on the latest clarification given by DoPT ID note dtd.10.9.2013(Annexure-R6) and recovery of wrongful/excess payment made to the Govt. employee has been implemented. Accordingly, the EE(E),CCW, AIR has refixed the pay of the applicant vide revised order dtd.18.7.2016(Annexure-R8) which is in order. The

memorandum dtd.9.2.2017(Annexure-R10) issued by the EE(E),CCW, AIR intimating the applicant that the recovery of the excess amount paid will be recovered in 25 monthly installments starting from March 2017, is also in order. Accordingly, the OA is liable to be dismissed. The respondents have filed a Memo dtd.27.6.2017 stating that similar case in OA.No.513/2017 filed by Shri Bhupinder Bhuthani & Ors is pending before the CAT, Principal Bench. Hence, they sought permission to transfer the present case to the CAT, PB for obtaining common judgment.

5. The applicant has filed rejoinder reiterating the submission already made in the OA and submits that the promotions earned in the merged pay scales prior to 1.1.2006 are to be ignored for the purpose of ACPs and she is entitled for 1st ACP w.e.f. 1.1.2006 and after completion of 24 years of service by 26.4.2008, she is entitled for 2nd ACP and only thereafter she is entitled for 6th CPC revised pay scales from 26.4.2008, as the 6th CPC pay scales were notified on 29.8.2008 giving retrospective effect. Whereas before allowing the 2nd ACP to the applicant, the respondents have fixed the pay of the applicant in the 6th CPC revised pay scales w.e.f. 1.1.2006 and granted the 2nd MACP w.e.f. 1.9.2008 which is totally illegal and resulted in recovery instead of arrears payment to the applicant. As such both the orders of 2nd MACP granted to the applicant vide Annexure-A8 dtd.19.12.2011 and revised pay fixation at Annexure-A12 dtd.18.7.2016 are illegal and liable to be set aside. As per the DoPT clarification dtd.9.9.2010 towards the admissibility of Grade Pay after merger of pre-revised pay scales of Rs.5000-8000 and 5500-9000, the applicant is entitled for revised GP of Rs.4600 towards 1st ACP and grant of 2nd ACP with GP Rs.4800 from 26.4.2008 and the respondents are required to issue the revised pay fixation statement of 6th pay

scales w.e.f. 26.4.2008 to regularize the issue. The Director General, AIR, New Delhi(4th respondent) based on the DoPT clarification dtd.9.9.2010 has issued clarifications dtd.17.1.2013 & 4.9.2013(Annexure-A21) towards the entitlement of GP of Rs.4600 for 1st ACP and Rs.6600 GP from the date of 2nd ACP(as per the recruitment rules hierarchical promotion). The applicant filed this OA to consider for hierarchical promotions of ACP benefits and the reliefs claimed in the OA.No.513/2017 are for MACP benefits and the respondents' claim for transfer of the present application before the Principal Bench, CAT stating the present case is similar to the OA.513/2017 is incorrect.

6. The applicant submits that as per DOPT clarification dtd.18.3.2001, 'if as a restructuring feeder and promotion posts are merged to constitute one single level in the hierarchy then in such a case next financial upgradation will be in the next hierarchical grade above the merged levels and if any promotion has been allowed in the past in grades which stand merged, it will have to be ignored'. In such situation, the applicant is entitled for the pay scales of Chief Estimator post in the hierarchical promotion grade with GP Rs.4800 w.e.f. 1.1.2006. As per the DoPT clarifications in case the recruitment rules are not revised in such case the recruitment rules of CPWD parent organization will apply. The respondents are relying on DoPT OM dtd.9.8.1999 and did not consider the subsequent clarifications of DoPT OM dtd.10.2.2000 and DoPT clarifications dtd.9.9.2010. The respondents cannot grant the 2nd MACP from 1.9.2008 for 20 years of service when the applicant has completed 24 years of service by 26.4.2008 and entitled for 2nd ACP w.e.f. 26.4.2008 much earlier to the MACP scheme came into force w.e.f.1.9.2008. And she is entitled for 3rd MACP w.e.f. 26.4.2014 with GP

Rs.5400. And as such, she is entitled for arrears of pay and allowances and the audit objection at Annexure-R5 is not covered in the case of the applicant.

7. The applicant further submits that as per the judgment of Hon'ble Apex Court in Rafiq Masih's case, recovery should not be made from the employee when the excess payment has been made for a period in excess of 5 years before the order of recovery is issued. As such recovery is not permissible in her case as the excess payment will be more than 12 years from 1.1.2006 to 9.2.2017(date of order of recovery). She has no objection if 3rd MACP granted w.e.f.3.5.2009 is withdrawn as she is entitled for 3rd MACP after completion of 30 years of service by 26.4.2014 with GP Rs.5400. But she is entitled for 6th CPC pay scales only after granting the 2nd ACP w.e.f. 26.4.2008. Therefore, the revised pay fixation order dtd.18.7.2016(Annexure-A12 & R8) is liable to be set aside.
8. We have heard the Learned Counsel for both the parties and perused the materials placed on record. The applicant has filed a Memo dtd.22.3.2018 enclosing therewith orders passed by the CAT, PB in OA.No.3038/2013 dtd.11.3.2015 and by the Hon'ble High Court of Delhi in WP.No.9109/2015 dtd.16.8.2016 in support of her contentions. She also filed written arguments note. The applicant was appointed as Draughtsman Gr.III in 1984 and got first promotion as Draughtsman Gr.II in 1989 and 2nd promotion as Draughtsman Gr.I in March, 1999. The Govt. of India brought in the ACP Scheme in August, 1999 to provide for financial upgradation in the hierarchy to the persons who have not got any promotions. As per Clause-5.1 of the said ACP Scheme, it has very clearly been mentioned that 'in case two prior promotions on regular basis have already been received by an employee, no benefit under the ACP scheme shall accrue to him'. The applicant claims that vide clarification given as at Annexure-

A3, an employee who got promoted from lower pay scale to higher pay scale as a result of promotion before merger of pay scales shall be entitled for upgradation under ACPS ignoring the said promotion. However, this provision will not apply to the applicant since there was no merger of any pay scales of Draughtsman Gr.I & Gr.II and the pay scales were only made higher vide Annexure-A4. The case of the applicant is clearly covered by point No.5 of the Annexure-I of the MACP scheme as given at Annexure-A6 wherein based on the 6th Pay Commission recommendations and the merger of the pay scales of Rs.5000-8000 & Rs.5500-9000 with persons in the pay scale of Rs.6500-10500, it is mentioned that they will be uniformly given a Grade Pay of Rs.4200 in the Pay Band-2. As shown in the illustration mentioned in para-5, after the implementation of the MACPS, two financial upgradations would be granted to the persons similar to the applicant to the next higher Grade Pays of Rs.4600 and Rs.4800 in the Pay Band-2. As seen at Annexure-A12, this is what has been done by the respondents and vide Annexure-A18, the applicant herself has only assailed the order of recovery and has requested that the recovery of excess unintentional payment made to her is to be waived. The respondents have taken a plea that she is a Group-B officer and is not entitled for the relief of the waiver of the excess amount paid to her. The excess amount paid to her was ordered in the year 2011 and recovery was sought to be made from the month of March 2017. This will clearly be considered as impermissible under law as per the decision of the Hon'ble Supreme Court of India in Civil Appeal No.11527/2014(Rafiq Masih's case). For no fault of her, the applicant cannot be called upon to remit back the amount which was given to her by the respondents

themselves for more than 5 years. Therefore, the order dtd.09.02.2017 at Annexure-A16 is hereby quashed.

9. The OA is disposed of as above. No costs.

(C.V.SANKAR)
MEMBER (A)

(DR.K.B.SURESH)
MEMBER (J)

/ps/

Annexure-A1: The applicant produces the standard pay scales from 4th to 6th CPC for ready reference

Annexure-A2: The applicant joined as Draughtsman Gr.III w.e.f. 26.4.1984, got promotion to Gr.II w.e.f. 3.5.1999 got further Gr.I w.e.f. 15.3.1999 and supports the 8th respondent pay fixation statement No.CCW(B)10(2)99-S/ dtd.22.4.1999

Annexure-A3: The applicant produces the DOPT OM No.35034/1/97/Estt.(D) dtd.9.8.1999 and subsequent clarification in OM No.35034/1/97-Estt.(D) Vol.IV dtd.10.2.2000, Sl.No.1 & OM No.35034/1/97-Estt.(D) Vol.IV dtd.18.7.2001 point No.35 & 52 to ignore the promotions granted in the pre-revised/merged scales for grant of ACPS

Annexure-A4: The 1st respondent vide OM No.310/181/97-B(D) dtd.24.4.2000, upgraded the pay scales of DM Gr.II from Rs.4500-7000 to 5000-8000 and Gr.I from Rs.5000-8000 to 5500-9000 w.e.f. 1.1.1996

Annexure-A5: As per the 8th respondent pay fixation statement No.EE/E/BNG/ADM/2(18)/2000-S/1980-1 dtd.7.9.2000 the pay of the applicant in the Draughtsman Grade I, has been fixed in the revised pay scale of Rs.5500-9000 at Rs.5850/- w.e.f. 15.3.1999

Annexure-A6: The applicant produces Min. of Personnel, Public Grievances and Pensions OM No.35034/3/2008/Estt.(D) dtd.19.5.2009, towards the MACP scheme for Central Govt. Employees

Annexure-A7: The applicant produces a copy of the Min. Of Finance Departmental of Expenditure OM No.F.No.1/1/2008-IC dtd.13.11.2009 towards grant of revised pay structure of PB-2 with grade pay of Rs.4600/- for the upgraded pay scales

Annexure-A8: As per the 6th respondent order No.SSW-1/(5)/D/Man/F/P/MACP/2009-10 Vol-1/1795 dtd.19.12.2011, the applicant was granted the 2nd MACP with Grade Pay of Rs.4600 w.e.f. 1.9.2008 and 3rd MACP with grade pay of Rs.4800/- w.e.f. 3.5.2009

Annexure-A9: The 6th respondent revised the 3rd MACP in respect of the applicant and others w.e.f. 26.4.2014 instead of 3.9.2009, vide order No.SSW-1/1(5)/D/Man/FP/MACP/2016/308 dtd.27.4.2016

Annexure-A10: The applicant submitted a representation dtd.13.6.2016 to the 6th respondent requesting to not to recover the excess amount as she is drawing the same for more than 5 years vide DOPT OM dtd.2.3.2016 and also produce the Apex Court order dtd.18.12.2014

Annexure-A11: The applicant submitted a representation dtd.23.6.2016 requesting for 2nd ACP from 26.4.2008 instead of 2nd MACP as she has completed 24 years of service by 26.4.2008 & 3rd MACP from 26.4.2014

Annexure-A12: The 8th respondent vide revised Order No.EE(E)/BNG/1(2)/S/2016/673 dtd.18.7.2016. Re-fix the pay of the applicant with grade pay of Rs.4200/- w.e.f. 1.1.2006, and with grade pay of Rs.4600/- w.e.f. 1.9.2008 and Grade Pay of Rs.4800/- from 26.4.2014

Annexure-A13: The 7th respondent vide letter No.SEE/NGP/CCW/D/man/2016-

17/405 dtd.12.8.2016 forwarded the representation of the applicant to the 6th respondent

Annexure-A14: The 6th respondent vide letter No.SSW-1/1(5)/D/Man/F/P/MACP/2016/962 dtd.26.8.2016 addressed to the 5th respondent declined to consider the 2nd ACP to the applicant from 26.4.2008

Annexure-A15: The 6th respondent addressing letter No.SSW/1(5)/D/Man/FP/MACP/2016/130 dtd.19.1.2017, instructed the subordinate officer including the 6th respondent to effect recoveries on account of excess payment

Annexure-A16: the 8th respondent referring to the orders of the 6th respondent dtd.27.4.2016 Annexure-A6 & A9 issued Memorandum No.EEE/BNG/ADMN/16(2)/2016/1638 dtd.9.2.17 proposed recovery of Rs.1,04,731/- from the salary of the applicant from March 2017

Annexure-A17: The applicant produces an OA.No.100/513/2017 filed by similarly placed employees before the Hon'ble PB, CAT, New Delhi wherein the recovery of excess payment is stayed until further orders

Annexure-A18: The applicant submitted a representation dtd.17.2.2017 to the 6th respondent not to recover the excess payment already paid as the applicant is drawing the same for more than 5 years and not permissible recovery in view of the apex court orders

Annexure-A19: The 8th respondent vide Speaking Order No.EE(E)BNG/ADMN.21(ASV)/2017/1708 dtd.22.2.2017 forwarded the representation of the applicant Annexure A-16 to the competent authority and conveyed recovery of the excess amount from March 2017

Annexures with Memo dtd.23.10.2017 filed by the applicant:

Annexure-A20: Few copies of the Transfer Application filed by the respondents before Hon'ble CAT, New Delhi

Annexures with affidavit filed by the respondents:

Annexure-R1: Order sheet and pleadings in MA.529/2017 & OA.513/2017

Annexure-R2: Copy of P.T.No.226/2017

Annexure-R3: Order sheet in PT.No.226/2017(OA.119/2017)

Annexures with reply statement:

Annexure-R1: DoPT OM dtd.9.8.1999

Annexure-R2: DoPT OM dtd.19.5.2009

Annexure-R3: DG: AIR letter dtd.4.10.2011

Annexure-R4: Office order dtd.27.4.2016

Annexure-R5: DG: AIR CCW letter dtd.20.1.2016

Annexure-R6: DoPT ID note dtd.10.9.2013

Annexure-R7: DoPT OM dtd.2.3.2016

Annexure-R8: EE(E), CCW AIR revised order dtd.18.7.2016

Annexure-R9: DDG(P) letter dtd.14.1.2016

Annexure-R10: Memorandum dtd.9.2.2017

Annexures with rejoinder:

Annexure-A20: Copy of the relief claimed in OA.no.513/2016

Annexure-A21: Copies of the DoPT clarifications dtd.9.9.2010, 4th respondent circular dtd.17.1.2013 & 4.9.2013

Annexures with Memo dtd.27.2.2018 filed by the respondents:

Annexure-1: Copy of judgment dtd.2.1.2018 in PT.No.226/2017

Annexures with Memo dtd.22.3.2018 filed by the applicant:

Annexure-1: Copy of judgment dtd.11.3.2015 passed in OA.3038/13 & MA.2306/13 by CAT, PB, New Delhi

Annexure-2: Copy of judgment dtd.16.8.2016 passed in WP.No.9109/2015 by the Hon'ble High Court of Delhi

Annexures with written arguments note filed by the applicant:

-NIL-
